

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 291 OF 2016

Dated: 6th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**NLC India Ltd. Appellant(s)
Vs
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. S. Vallinayagam for R-2
Ms. Pratiksha Mishra for R.8

ORDER

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 28.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.04.2017 after serving copy on the other side.

List the matter on **04.05.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/pr